

(Tharas) etc. to the residents of Delhi, specially to the widows and helpless women, so that they may earn their livelihood;

(b) whether preference is given to persons belonging to scheduled castes in such schemes but the cost of these shops, stalls, platforms etc. is so high that the needy persons are unable to enjoy the benefits of these schemes; and

(c) whether Government propose to take such measures as to ensure that only needy persons are benefited thereby?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) A statement is given below.

(b) and (c). Yes Sir. However, it is not correct to say that the needy persons are unable to enjoy the benefit of the Scheme. Shops and Tharas are constructed and allotted at no profit-no loss basis. Besides the allottees are required to make payment in 60 equated instalments spread over 15 years.

Statements

Details of Schemes of D.D.A. for allotment of small shops, Stalls, Platforms (Tharas) etc. in Delhi

A registration scheme for allotment of low cost commercial stalls/Tharas was formulated by the Slum Wing of the D.D.A. with the approval of the Delhi Administration for the economically weaker sections including Scheduled Castes. The registration under the scheme was opened from 23rd December, 85 to 10th Jan, 86. The scheme was meant for those residents of Delhi (Food Card Holder/voter), whose monthly income did not exceed Rs. 600 and have attained the age of majority. The applicant should also be a regular resident of the Municipal Constituency/ward wherein commercial stalls/tharas have been constructed and were offered for allotment purposes. The applicant must not already own any commercial stall/thara in full or in part on lease hold or free-hold basis in the Union Territory either in his/her name or in the name of his/her

wife/husband or any minor or dependent children or dependent parents, or dependent brothers or sisters.

2. The stalls under the scheme were constructed in 27 localities. A total of 25,881 persons got themselves registered under the Scheme including 7877 SCs/STs 796 widows and 26 war widows. In all draw of lots have been held in respect of 1853 stalls and allotment letters are under issue in lots.

3. According to this scheme, Rs 750 is required to be deposited as registration fee by the applicants belonging to SC/ST category, while an amount of Rs. 1000/- is to be deposited by non-SC applicants along with the application form. An equal amount is required to be paid at the time of handing over possession of the stall/thara. The balance amount is to be paid over a period of 15 years in 60 equated instalments.

Procurement of Milk

4163. SHRI MANPHOOL SINGH CHAUDHARY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Delhi Milk Scheme and Mother Dairy procure milk from Bikaner Milk Dairy; and

(b) the per litre price paid by Delhi Milk Scheme for milk procured from Bikaner and price paid by Bikaner Milk Dairy to the milk producers?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Delhi Milk Scheme and Mother Dairy procure milk from the State Cooperative Dairy Federations including Rajasthan Cooperative Dairy Federation which supplies milk from its several units including Bikaner Dairy.

(b) The price paid by Delhi Milk Scheme for the cow milk supplied from the Bikaner Dairy is as under :—

Rs. 3.62 per kg. in flush season (November, December, January and February).

Rs. 3.72 per Kg. in transitory and lean seasons (March, August, September, October, April, May, June and July).

Necessary information regarding price paid by the Bikaner Milk Dairy to the milk producers is awaited from Rajasthan Cooperative Dairy Federation.

[English]

Selection of Technical Staff for Training Abroad

4164. SHRIMATI BASAVARAJESWARI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the steps proposed to improve the standard and quality of T. V. programmes, particularly in the field of Serials and Sports;

(b) whether Government impart special training to the Doordarshan technicians by sending them abroad; and

(c) if so, the norms adopted in the selection of technical persons for training abroad ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A. K. PANJA) :

(a) It is the constant endeavour of Doordarshan to review the quality of its programmes. As a part of this exercise, the programmes telecast are constantly reviewed on the basis of continuous professional assessment as well as feed back from viewers. Changes in the contents, format of the programmes are made, whenever considered necessary, so as to sustain viewers interest.

(b) Keeping in view the training requirements, staff is some time sent abroad besides arranging in-country courses by inviting foreign Experts.

(c) Persons, for training abroad, are selected keeping in view their relative seniority, relevance of the training course to the candidates with reference to the work done by them, their age with reference to the eligibility mentioned for the particular course, their earlier exposure to trainings abroad etc.

Supreme Court Inquiries from Bihar Government on Bonded Child Labour in Mirzapur (U. P.)

4165. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of LABOUR be pleased to state :

(a) whether it is a fact that despite repeated inquiries by the Supreme Court, Bihar Government has not accounted for more than half the number of bonded children released from the carpet weaving industry in Mirapur district in Uttar Pradesh;

(b) if so; the details thereof and the action taken by Union Government in the matter;

(c) whether Union Government have written to Bihar Government in this regard; and

(d) if so, the reaction of Bihar Government thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) to (d). The Bandhua Mukti Morcha has filed a writ petition in the Supreme Court regarding some children from District Palamau, Bihar, who were allegedly kidnapped and taken to Village Bhilwaria in District Mirzapur (U.P.) and made to work in the carpet industry. The Supreme Court appointed a Commissioner with authority to visit the carpet factories operating in Mirzapur district for the purpose of finding out whether there are any children below the age of 14 years who are working in these carpet factories and after interviewing them to ascertain whether any of them are being forced to work or are being ill-treated and whether proper wages are being paid to them.

The Commissioner has submitted his report to the Supreme Court in which,